

MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(DEPARTMENT OF EXCISES)
New Delhi, India. 19th July 1977.

NOTIFICATION
(General)

No. 2423(P.F.S.107/23/77-IT.1): In exercise of the powers conferred by clause (iv) of sub-section (23) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Technological Consultants Centre" for the purpose of the said section for and from the assessment year(s) 1975-76.

Sd
(H. SARTHA)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(New National Cinema), New Delhi.

- Copy to:-
1. The Managing Director, Technological Consultants Centre, Vasant Vihar, Jai Singh Road, P.O.No.607, New Delhi-110021.
 2. The Commissioner of Income-tax, Delhi-12, New Delhi with reference to his letter No. IT.12/12(4)/77/7159 dt.27.9.77.
 3. All Commissioners of Income-tax.
 4. Directors of Inspection (IT)/(IAS)/(FAR)/(Inv.), New Delhi.
 5. Director of C.I. Services (Income-tax), 1st Floor, Aman-o-Chashm, 1st Cross Canal Lane, New Delhi (5 copies).
 6. All Officers and Sections of A.I. Wing of C.I.D., New Delhi.
 7. Comptroller and Auditor General of India, New Delhi (20 copies).
 8. Director Gen. of Inv. of Ind. (ISIF), New Delhi (5 copies).
 9. Director of Training, IIT (Direct Taxes), Staff College, Nagpur (5 copies).
 10. Secy. to Govt., Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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